NATIONAL COMPANY LAW TRIBUNAL MUMBAI BENCH, MUMBAI

T.C.P No. 359/(MAH)/2017 CA No.

CORAM:

Present:

SHRI B.S.V. PRAKASH KUMAR

MEMBER (J)

SHRI V. NALLASENAPATHY

MEMBER (J)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 02.11.2017

NAME OF THE PARTIES:

Shree Laxmi Enterprises

V/s.

Essar Offshore Subsea Ltd.

SECTION OF THE COMPANIES ACT: I & BP Code 2016.

S. No. NAME DESIGNATION SIGNATURE

Correct for the

Respondents. Ken'ther Setti

ORDER

TCP No. 359/I&BP/NCLT/MB/MAH/2017

First Call: Petitioner's side is absent whereas Debtor's Counsel is present. Second Call: Petitioner is called absent. Corporate Debtor's side is present.

It appears on record that on the last date of hearing, the Petitioner expressed its desires to withdraw this Company Petition with a liberty to file afresh, in view of the same, this matter has been posted for today for filing withdrawal memo.

However, the Petitioner having remained absent for this hearing, the Corporate Debtor side being present, this Company Petition is hereby **dismissed** for default.

SD/-

SD/-

V. NALLASENAPATHY

Member (Technical)

B.S.V. PRAKASH KUMAR Member (Judicial)